

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 218
IB-381/ND/2020

IN THE MATTER OF:

M/s. Harmilap Media Pvt. Ltd.

...PETITIONER

Vs.

M/s. Rama Krishna Buildwell Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 14.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Operational-creditor :Mr. Robin George, Mohd. Zeeshan
Ansari, Advocates.**

**For the Respondent/ Corporate-debtor :Mr. Rajul Jain and Mr. Abhinav
Beri Advocates.**

ORDER

Heard the submissions made by the ld. Counsel for the petitioner as well as counsel for the corporate debtor. Ld. Counsel for the corporate debtor has submitted that the petitioner is agreeable to the settlement. Therefore, in order to know the intention of the petitioner, let the petitioner be personally present before the Tribunal on the next date of virtual hearing along with his counsel so as to enable the Tribunal to ascertain their intention to arrive at amicable settlement in the matter. Post the matter to 24th December, 2020.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**